

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1921
ANSWERED ON:09.03.2015
MOU FOR CONSTRUCTION OF ROB AND RUB
K. Shri Parasuraman

Will the Minister of RAILWAYS be pleased to state:

(a) whether any Memorandum of Understanding (MoU) have been signed between the Ministry of Railways and the Ministry of Road Transport and Highways on policy related constructions of Road over Bridges (RoB) and Road under Bridges (RuB) on National Highway Corridors; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

(a) & (b): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) & (b) OF UNSTARRED QUESTION NO. 1921 BY SHRI K. PARASURAMAN TO BE ANSWERED IN LOK SABHA ON 09.03.2015 REGARDING MOU FOR CONSTRUCTION OF ROB AND RUB

(a) & (b): A Memorandum of Understanding has been signed on 10.11.2014 between Ministry of Railways (MOR) and Ministry of Road Transport and Highways (MORTH) to eliminate all level crossings on National Highways (NH) Corridors at the cost of MORTH/NHAI, bringing clarity on roles and responsibilities of both the Ministries. The salient features of this MOU are as under:

Responsibilities of Ministry of Railways:

1. will not levy Supervision Charges, Departmental Charges, Maintenance Charges and Land Lease Charge for ROB/RUBs being constructed by NHAI or NH-wing of State PWD on NH Corridors.
2. will supervise the work of railway bridge portions themselves, without any supervision charges. This will avoid any chances of mishap during launching of girders by NHAI.

Responsibilities of Ministry of Road Transport & Highways:

1. shall not levy Supervision Charges, Departmental Charges, Maintenance Charges and Land Lease Charge where railway track crosses National Highway in case of New Railway Line/ Gauge Conversion.
2. will replace all level crossings on NH Corridors by ROB/RUBs in next five years subject to availability of funds.
3. shall construct complete ROB/RUB (including railway bridge portion) on National Highways i.e. NH Corridors (NHDP & non-NHDP) in the country at their own cost on single entity basis.
4. shall construct only viaduct in Railway Portion and pier/abutment should be located just out-side/at the railway boundaries to the extent possible based on available standard RDSO's spans.